Insolvency and Bankruptcy Board of India

Subject: Status Note on Voluntary Liquidation Process

As on 31st January 2025, 2175 corporate persons have filed for voluntary liquidation. The yearwise commencement of the liquidation proceedings till 31st January 2025 is presented in Table 1.

Table 1: Commencement of Voluntary Liquidations till 31st January 2025

Period	Liquidations	Liquidations	Liquidation cl	Liquidation closed by	
	at the	Commenced	Withdrawal	Final	at the end
	beginning			Reports	
				Submitted	
2017 - 18	0	184	0	11	173
2018 - 19	173	232	7	108	290
2019 - 20	290	272	1	170	391
2020 - 21	391	251	2	186	454
2021 - 22	454	302	3	259	494
2022 - 23	494	320	9	335	470
2023 - 24	470	336	12	339	455
Up to January	455	278	9	226	498
2025	455	2/8	9	220	498
Total	NA	2175	43	1634	498

2. Till 31st January 2025, out of 2175 voluntary liquidation initiated, final reports have been submitted in 1634 cases. Of these 1634 cases, the Adjudicating Authority has passed orders for dissolution of 1145 corporate persons. The status of 2175 voluntary liquidations (including ageing of ongoing cases) as on 31st January 2025 is presented in Table 2.

Table 2: Status of Voluntary Liquidations as on 31st January 2025

Status of Liquidation	Number of Liquidations
Initiated	2175
Closed by Withdrawal	43
Final Report Submitted	1634
Closed by Dissolution	1145
Cases pending for Dissolution	489
Ongoing	498
> Two Years	141
> One year ≤ Two years	84
$> 270 \text{ days} \le 1 \text{ year}$	64
$> 180 \text{ days} \le 270 \text{ days}$	30
> 90 days ≤ 180 days	76
≤90 days	103

3. Further details about 2,175 voluntary liquidations are available. The reasons for initiating voluntary liquidation of 2,152 corporate persons are presented in Table 3.

Table 3: Reasons for Voluntary Liquidations

Sl. No.	Reason for Voluntary Liquidation	No. of Corporate Persons*
1	Not carrying business operations	1559
2	Commercially unviable	331
3	Promoters unable to manage affairs	42
4	Purpose for which company was formed accomplished / Contract Termination	64
5	Miscellaneous	156
Total		2152

^{*}Information related to reason for voluntary liquidation has been updated based on submissions made by the liquidator in the Voluntary Liquidation Form.

- 4. The average time taken for submission of final report in 1634 voluntary liquidation cases is 403 days.
- 5. Most of these corporate persons are small entities. 1360 of them have paid up equity capital of less than or equal to Rs.1 crore. Only 311 of them have paid-up capital exceeding Rs.5 crore. The corporate persons, for which details are available, have an aggregate paid up capital of Rs. 15,908 crore. The details are presented in Table 4.

Table 4. Details of Voluntary Liquidations (excluding withdrawals)

Details of	No. of Liquidations	Paid-up capital*	Assets	Outstanding debt	Amount paid to	Surplus
					creditors	
Liquidations for	1634	9221	11443	226	226	10872
which Final						
Reports						
submitted						
Ongoing	498	6460	3045#			***
Liquidations						
Total	2132	15681	14,488			***

^{*} Outlier case (Star Health Investments Private Limited).

NA - Not Available.

^{**} Paid up capital is not available in case of eleven companies as they are limited by guarantee companies where there exist no shareholders and paid-up capital.

^{\$} Liquidation expenses majorly consists of statutory dues such as Dividend Distribution and taxes paid to various authorities.

^{***} Assets of 12 cases are not available.

[#] Assets of 340 cases are available.

^{##} Information related to Assets (Book Value) has been updated on the basis of submissions made by the liquidator in the Voluntary Liquidation Form